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BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE PUNE

ORIGINAL APPLICATION O.A.69/2025

WZ. PUNE

REJOINDER FROM APPLICANT

CA. Saiprasad Mangesh Kalyankar
Applicant

vr

Sarpanch Grampanchayat Banda & Others
Respondents

Rejoinder :

1. That The Applicant is very much thankful to the Honorable Tribunal that the Tribunal had given the order, not to further fell any tree by Respondent 2 (Yugen Infra Pvt Ltd.) The order is of dated. 29.10.2025. published on .24.11.2025.
2. That Applicant had given "SAMAJPATRA" accordingly to the Sarpanch Banda. (Respondent 1) on dated. 25.11.2025. not to give any permission for further felling of tree. and to give further samaj to the Respondant No.2 accordingly to follow the order of the Honorable Tribunal.
3. That, the applicant had already informed that the area under the proposed project is ECO SENSITIVE AREA of Sindhudurg in Western Ghat and there is ban

BEFORE ME

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B.A.L.L.B.

ADVOCATE & NOTARY

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Shra Mandir Bhatwadi, Sawantwar
Tal. Sawantwadi Dist Sindhudurg

for felling of tree, Rules and regulations must have to be followed.

4. That, though the instructions are given to stop the activity which is harmful to the environment should not be commened by the Respordent No. 2 But it is not followed. The Company is having crorers of rupees and behaving at rude manners. The felling of trees is still continued, The permission was given for felling of only 30 trees.The felling is still continued after 29.10.2025 and about 500 trees are felled.
5. That the Forest Department Sawantwadi 416510 has not yet started any survey and though repeated requests the Upavan Savrakshak Sawantwadi and RFO Sawantwadi are not taking any conizance of the same That the applicant fills that there must be millibhagat of the forest officers with the Respondent No.2.
6. That the forest offices are helping to the Respendent 2 for illigally felling of trees in the area, and not trying to save ESA. The applicant have a reason to belive, that some financial matter must have been occurred between the respendent No. 2 and the forest officers. Sorry to say that the applicant can not prove the same.

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[Signature]

The forest Department Should have cooperate to the applicant and Should have complete immediately the survey of tree filled and should have send show cause notice. for illegal Felling of trees.

7. The applicant expect that about 500 trees (restricted plus restricted) are surely felled by Respendent No. 2 in this ESA without proper permission from RFO & Tahasildar Sawantwadi.
8. That certainly there is sevier cutting of trees and other activities. The status of ESA needs to be duly restored. Compensation needs to be recovered for illegal cutting of tree for the number of tree filled as per the detailed reporte of RFO Sawantwadi.
9. That together with the compensation the Respendent No. 2 will be required to do reaforestration to the extent of 10 times in consultation with the Upavan Sarvakshak Sawantwadi in the same land in the next coming rainy season June 2026.
10. That the factual report from the forest officer sawantwadi Sindhudurg be sought immediately

Additional Prayers:-

1. May I please to pray That, the order should be passed that, no any development works shall be taken up at the impugned site. That not any standing tree shall be



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i, Sawantwadi Dist Sindhudurg

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cut forever, that no. third party rights be created in the project on basis of any licence.

2. May I please to pray that as already NGT had passed order – in case of “M/s. SVC and Lahari” felling of tree is more serious than killing of human being. The Tribural shall fixed compensation for such violation taking the value of each tree at Rs.2,00,000/- per tree.
3. May I please pray that the status of Eco Sensitive Area should be duly restored by reaforestration in the ration of 1:10 ratio.
4. Permenant Statusquo should be given.

Place : Banda

Dated:

27.11.2025



साक्षीकार व ओळख देणारा

(Saiprasad Mangesh Kalyanker)

Bandker

[Signature]
Applicant

श्री नंदू प्रकाश कांदेकर

बांदा

Mob-8007816284

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TE & NOTARY

-2420 Near Govind
Bhatwadi, Sawantwar
adi East Sindhudurg



VERIFICATION

I Shri Saiprasad Mangesh Kalyankar Chartered Accountant Age 63 years Indian Inhabitant an Applicant Residing at House No. 1442B In village Banda, Taluka – Sawantwadi Dist – Sindhudurg State Maharashtra. Pin 416511 State that what is stated here in above is true and correct and that I have not suppressed any material facts. I am signing this verification today on at sawantwadi – dt.

27.11.2025

Place- Sawantwadi

Dated:-

27.11.2025

(Saiprasad Mangesh Kalyankar)

Applicant

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Bandelkar

श्री बंडू भिकाजी बंदेकार

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ADVOCATE & NOTARY
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Tal Sawantwadi Dist Sindhudurg

This document has been personally presented & signed by Saiprasad mangesh kalyankar R/o Banda Tal. Sawantwadi who is identified by Nandu Bhikaji Bandelkar to whom I personally know No. of pages 5 Notary Regd. No. 1096 Dated 27/11/2025